

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.6109 of 2018

Chittaranjan Mohanty *Petitioner*
In person
-versus-
State of Orissa and others *Opposite Parties*
Mr. L. Samantaray, AGA

CORAM:
THE CHIEF JUSTICE
JUSTICE R.K. PATTANAİK

ORDER
09.02.2022

Order No.

37. 1. Despite specific instructions issued on 15th December 2021, it appears that the copies of the reports as well as video clips have not been supplied to the learned counsel for the State or to the Petitioner.
2. The Registry is directed to prepare soft copies of the entire set of reports and video clips in pen-drives and supply one copy each to Mr. Samantaray, learned Additional Government Advocate for the State and Mr. Chittaranjan Mohanty, learned counsel, who appears in person. This has to be done positively before 28th February, 2022.
3. List on 17th March, 2022.

(Dr. S. Muralidhar)
Chief Justice

(R.K. Pattanaik)
Judge